

disbursement of this sum have not so far been received from the state Government and it cannot therefore be stated whether any amounts therefrom have been given to industrial units engaged in manufacture of bicycles and sewing machines.

(e) The actual output of bicycles upto 31st January 1958 was 3,797 Nos. Production of sewing machines has not yet commenced, as the schemes were approved only recently.

International Exhibitions and Fairs

1399. **Shri Kalika Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) the names of international Exhibitions and Fairs in which India participated during 1957-58;

(b) the result thereof; and

(c) whether permanent arrangements have been made for exhibiting Indian Handloom Fabrics and fine embroidery work in the U. S. A. and Canada?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) A statement is placed on the Table of the Lok Sabha. [See Appendix V, annexure No. 66.]

(b) It is impossible to assess the result accurately but it is expected that such participation will have a beneficial effect on the trade of the countries concerned.

(c) There is a "Trade Centre" at New York in which items of Indian Merchandise, including Handlooms fabrics and Embroidery work, are on display.

Faridabad Administration

1400. **Shri V. P. Nayar:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether there is any code of rules uniformly applicable to the Subordinate Service in the Faridabad Administration;

(b) whether it is a fact that a number of subordinate employees get the Central Government's scale of pay and the dearness allowance at the rates of the Punjab State Government; and

(c) if so, the reasons therefor?

The Parliamentary Secretary to the Minister of Rehabilitation and Minority Affairs (Shri P. S. Naskar): (a) to (c). The scales of pay and allowance applicable to of pay and yess of the Faridabad Development Board are generally based on the Punjab Government scales. In a few cases, where there are disparities due to ad hoc appointments having been made in the early stages of the Administration, the scales of pay are being gradually rationalized on this basis. In the case of the technical staff of the Power House, however, the rates of pay are on the basis of those applicable in the Delhi State Electricity Board, whose tariff has been adopted for the supply of electricity in the Faridabad Township.

Faridabad Administration

1401. **Shri V. P. Nayar:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that furniture hire charged for the officers of the Faridabad Administration is on lower tariffs than that of the subordinate staff;

(b) if so, the tariff charged; and

(c) the basis on which the tariff has been fixed?

The Parliamentary Secretary to the Minister of Rehabilitation and Minority Affairs (Shri P. S. Naskar): (a) Yes, in respect of certain articles only.

(b) A list is placed on the Table of the Lok Sabha. [See Appendix, V, annexure No. 67]

(c) The rates have been calculated keeping in view the principles contained in Government of India's deci-

sion No. 2 under Supplementary Rule 325 of the P. & T. Compilation of Fundamental Rules and Supplementary Rules. The matter is being examined with a view to remove the disparity.

Faridabad Administration

1402. Shri V. P. Nayar: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether there is any Technical and Employment Officer in Faridabad Administration; and

(b) if so, the duties and responsibilities of the Officer?

The Parliamentary Secretary to the Minister of Rehabilitation and Minority Affairs (Shri P. S. Naskar):
(a) Yes.

(b) (i) Selection of displaced persons for sponsoring to various industries for employment.

(ii) Technical scrutiny of schemes received from industrialists for the setting up of industries in Faridabad with particular reference to the employment potential.

(iii) Residual work of the defunct Technical Institute and Diesel Engine Factory.

(iv) Administrative charge of the Power House, Faridabad.

Industrial Adviser in the Ministry of Rehabilitation

1403. Shri V. P. Nayar: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether there is any Industrial Adviser, honorary or otherwise in the Ministry of Rehabilitation;

(b) if so, the emoluments or honorarium given; and

(c) his qualifications?

The Parliamentary Secretary to the Minister of Rehabilitation and Minority Affairs (Shri P. S. Naskar): (a) Yes.

(b) Nominal salary of Re. 1/- p.m. conveyance allowance of Rs. 150/- p.m. and a rent-free unfurnished house.

(c) He was an industrialist of some standing in Lahore before Partition and during the War. He has served in various capacities in the Directorate General of Supplies and Disposals, including a term as Director General of Disposals. As Materials Economy Adviser in the Ministry of Industry and Supply he was in touch with various industries in the country. He was also the Chairman of the Iron and Steel (Minor) Panel set up by the Ministry of Industry and Supply and also of the Committee on Engineering Industries set up by the same Ministry. After his term in the Directorate General of Disposals, he was, for some time, Chairman of the Rehabilitation and Development Board in the Ministry of Rehabilitation. Prior to his present appointment, he was the General Manager of the Hindustan Machine Tools Factory Bangalore.

Tariff Commission

1404. Shri V. P. Nayar: Will the Minister of Commerce and Industry be pleased to lay on the Table a copy of the rules in force relating to the appointment and service of Members of the Tariff Commission and state the monthly emoluments of the members of the Commission?

The Minister of Commerce and Industry (Shri Morarji Desai): A copy of the Tariff Commission (Conditions of Service) Rules, 1952, and a statement showing the emoluments of the Members of the Tariff Commission are placed on the Table of the Lok Sabha. [See Appendix V, annexure No. 66.]